

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4134  
TO BE ANSWERED ON 28.03.2022**

**VIOLATION OF CHILD LABOUR LAWS**

**†4134. SHRI GUMAN SINGH DAMOR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the laws to stop child labour and the measures being taken to ensure the compliance with the laws along with the details thereof;**
- (b) the number and details of cases registered and the action taken for violating the child labour laws during the last three years and the current year, State/ UT-wise; and**
- (c) the details of the schemes for the upliftment of child labourers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right of free education and general socio-economic development so as to eliminate the incidence of the child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:**

- (i) Government has enacted the Child Labour (Prohibition & Regulation) Act, 1986 which was amended in 2016. The amended Act is called the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The amendment provides stricter punishment for employers for violation of the Act and made the offence as cognizable.**

**Contd..2/-**

- (ii) Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules**
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments and circulation of the same to all Chief Secretaries.**

**(b): As per “Crime in India, 2020” a publication of National Crime Records Bureau, 464, 772 and 476 number of cases were registered during calendar year 2018, 2019 and 2020 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are annexed.**

**(c): Ministry of Labour & Employment has been implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labourers through District Project Societies under the chairmanship of the District Magistrate. Under the NCLP scheme, the children in the age group of 9-14 years are rescued / withdrawn from work and enrolled in the NCLP Special Training Centres (STCs), where they are provided with bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. NCLP scheme has now been subsumed under Samagra Shiksha Abhiyan (SSA) Scheme.**

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**Annexure**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 4134 FOR 28.03.2022 BY SHRI GUMAN SINGH DAMOR REGARDING 'VIOLATION OF CHILD LABOUR LAWS'.**

**Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:**

<b>Sl.No.</b>	<b>State/UT</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>
1	Andhra Pradesh	0	2	37
2	Arunachal Pradesh	1	0	1
3	Assam	39	68	40
4	Bihar	14	15	3
5	Chhattisgarh	0	2	0
6	Gujarat	35	64	39
7	Haryana	6	11	1
8	Himachal Pradesh	0	0	1
9	Jharkhand	17	18	27
10	Karnataka	63	83	54
11	Kerala	3	2	0
12	Madhya Pradesh	3	4	1
13	Maharashtra	90	53	29
14	Meghalaya	0	2	0
15	Punjab	8	8	11
16	Rajasthan	32	48	30
17	Tamil Nadu	6	3	2
18	Telangana	125	314	147
19	Tripura	0	0	1
20	Uttar Pradesh	2	9	1
21	Uttarakhand	0	27	41
22	West Bengal	5	7	3
23	Chandigarh	0	0	1
24	Daman & Diu	0	2	0
25	Delhi	15	30	6
	<b>TOTAL</b>	<b>464</b>	<b>772</b>	<b>476</b>

Source: National Crime Records Bureau

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